Annexure-2 Name of the corporate debtor: Asten Properties and Developers Private Limited; Date of commencement of CIRP: 13/06/2024; List of Creditors as on: 06/02/2025 List of Lineacured financial creditors belonging to any class of creditors

List of Unsecured financial creditors belonging to any class of creditors Details of claim received Details of claim admitted Amount of													
Sr. No	Name of the Creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC	Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	Silpa Projects & Infrastructure India Pvt Ltd	25-06-2024	23,29,33,317	10,01,02,076	Allottees	0	No	11.16%	-	-	13,28,31,241	-	As per Cluse 15 & 16 of the Construction Agreement the scheduled delivery date is 18 months and 30 days from the date of lifting the attachment as per the Settlment Agreement dated 08/08/2022. The lifting order in IA No.10/2023 in CMA(Arb) No.452/2020 is dated 19th August 2023. Hence the sheduled delivery date comes on 18th March, 2025, therefore no interest is eligible. The claim admission mail was sent by IRP.
2	Dr Sunil A Antony	17-07-2024	70,00,000	70,00,000	Allottees	0	No	0.78%	-	-	-	-	Acceptable for Collation. Only on aproval by the CoC and Hon'ble NCLT the Claim shall be final. The claim admission mail was sent by RP.
3	Isac Joseph	27-06-2024	91,40,797	90,87,986	Allottees	0	No	1.01%	-	-	52,811	-	Difference in interest and LD calculation. The claim admission mail was sent by IRP.
4	Isac Joseph	27-06-2024	74,65,602	74,15,675	Allottees	0	No	0.83%	-	-	49,927	-	Difference in interest and LD calculation. The claim admission mail was sent by IRP.
5	E K Paul	14-08-2024	1,01,31,856	89,22,101	Allottees	0	No	0.99%	-	-	12,09,755	-	As per the claim form principal is Rs.5130470/- and interest payable is @ 12%. The cut off date is 13.06.2024 there after moratorium U/s 14 is applicable. The claim admission mail was sent by RP.
6	Mymoona Siraj	15-07-2024	67,39,030	67,39,030	Allottees	0	yes	-	-	-	-	-	Acceptable for Collation. Only on aproval by the CoC and Hon'ble NCLT the Claim shall be final. The claim admission mail was sent by RP.
7	Kim George Koshy	25-06-2024	98,65,902	75,00,544	Allottees	0	No	0.84%	-	-	23,65,358	-	Difference in interest calculation & closing Balance in Ledger. The claim admission mail was sent by RP.
8	Dr.K S Mathew	24-06-2024	1,02,96,712	1,02,69,657	Allottees	0	No	1.14%	-	-	27,055	-	Difference in interest calculation. The claim admission mail was sent by RP.
g	Damac Holdings Pvt Ltd	12-07-2024	56,00,000	56,00,000	Allottees	0	yes	-	-	-	-	-	Acceptable for Collation. Only on aproval by the CoC and Hon'ble NCLT the Claim shall be final. The claim admission mail was sent by RP.
10	Mibu John Paduthottu	25-06-2024	96,38,782	73,90,623	Allottees	o	No	0.82%	-	-	22,48,159	-	Difference in interest calculation & closing Balance in Ledger. The claim admission mail was sent by IRP.
11	Anish Khalid	27-06-2024	83,92,073	59,73,197	Allottees	0	No	0.67%	-	-	24,18,876	-	Difference in interest calculation & closing Balance in Ledger. The claim admission mail was sent by IRP.
12	Nizam Saleem Tharakandathil	23-06-2024	1,10,41,901	87,53,519	Allottees	0	No	0.98%	-	-	22,88,383	-	Difference in interest calculation & closing Balance in Ledger. The claim admission mail was sent by IRP.
	TOTAL		32,82,45,973	18,47,54,408				19.22%			14,34,91,565	0	

Note: Pursuant to Regulation 16A(7) of the CIRP Regulations, the voting share of a creditor in a class shall be in proportion to the financial debt which includes an interest at the rate of eight per cent per annum unless a different rate has been agreed to between the parties. Accordingly, the above reflected voting share is computed after including the interest calculated at the rate of eight percent per annum on the principal amount. Accordingly, there is a difference between the amount considered for voting share and the amount of claim admitted in the case of financial creditors in a class, i.e., Real Estate Allottees, represented by Authorised Representative.